

(13)

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.16/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

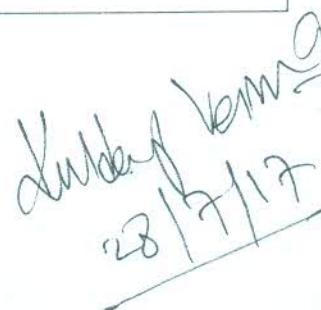
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th July, 2017, 10.30 A.M

Name of the Company		Seri Equipment Finance Ltd. -Versus- Sree Metaliks Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. KULDEEP VERMA

RESOLUTION

Professional

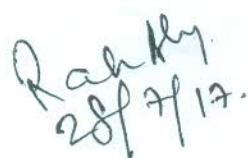


28/7/17

2. Rahul Anddy.

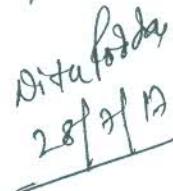
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Advocate



28/7/17

3. Nitin Bodde, Esq.,

Sri Equipment
Finance Limited


28/7/17

ORDER

Mr. Kuldeep Verma, Resolution Professional and Ld. Counsels
for the financial creditors are present.

RP has filed an application along with the Progress Report. On perusal of the Progress Report it appears that last meeting of the CoC took place on 20/07/2017 wherein all the creditors unanimously passed a resolution that for preparing a Resolution Plan more time is required to arrive at consensus for Resolution Plan. CoC has further decided that an application be moved before the NCLT to seek extension for a period of 90 days from 30/07/2017 to 29/10/2017 under section 12 of the IBC 2016.

Keeping in view of the unanimous resolution passed at the meeting of CoC, the time is extended upto 29/10/2017.

List the matter on 23/08/2017 for submissions of progress report.

sdr
(Vijai Pratap Singh)
Member (J)